

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
Registration O.A.No. 793 of 1990

Atul Kashyap & Others Applicants

Vs.

Union Of India & Others Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. Justice U.C.Srivastava, V.C.)

In pursuance of the scheme framed by the Railway Board for engaging Voluntary/Mobile Booking Clerks. The applicants also were engaged as Mobile Booking Clerks. The scheme came into existence in the year 1973, ^{but} was dis-continued on 14.8.1981. But the Railway Board re-introduced the same on 21.4.1982, and in the said scheme a provision was made for absorption of Mobile Booking Clerks against regular vacancies who had already worked as such. The said scheme was also ultimately withdrawn under the instructions of Railway Board on 17.11.1986.

2. The grievance of the applicants is that they like others have worked as Mobile Booking Clerks. The working period of the applicants no.1 to 6 are from 22.3.86 upto 31.3.86 and that of the applicant no.7 is from 16.11.85 upto 21.11.85. but the benefit has not been given to them, and they have not been absorbed like others. The similar matters have been raised in a number of cases for attention of this Tribunal, and the Tribunal has come to the conclusion that the services of such persons could not have been orally terminated and their names should have been considered for absorption, and services should not have been terminated as has been done. The same position arises in this case, and accordingly [we quashed the oral termination & order by which the services of the application have been]

terminated, and the respondents are directed to consider the claim of the applicants for getting benefit of the Railway Board's letter dated 6.2.1990. Let a decision in this behalf be taken within one month from the date of communication of this order, and if the benefits have been given to similarly placed various other persons the benefit of same shall also be given to the applicants. With the above direction the application is disposed of. There will be no order as to costs.

transferred

Member (A)

lu
Vice-Chairman.

28th November, 1991, Alld.

(sph)